

THE DELEGATED LEGISLATION PROVISIONS
(AMENDMENT) ACT, 1985

No. 4 OF 1986

[14th January, 1986.]

An Act to amend certain Acts to implement the recommendations of the Committees on Subordinate Legislation regarding publication and laying of rules and other delegated legislation and certain other matters.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:--

Short title
and com-
mence-
ment .

1. (1) This Act may be called the Delegated Legislation Provisions (Amendment) Act, 1985.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for amendments relating to different enactments mentioned in the Schedule to this Act.

Amend-
ment of
certain
enact-
ments,

2. The enactments specified in the Schedule are hereby amended to the extent and in the manner mentioned in the third column thereof.

¹15th May, 1986 vide Notification No. G.S.R. 764 (E), dated 15-5-1986, Gazette of India, 1986, Extraordinary, Part II, Section 3 (i.)

THE SCHEDULE

(See section 2)

AMENDMENTS

Sl. No.	Short title	Amendments
1.	The Indian Railways Act, 1890 (9 of 1890).	<p>In section 143, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>“(3) Every rule made under sections 22, 47, 71E and 84 shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”</p>
2.	The Prisons Act, 1894 (9 of 1894).	<p>Section 59 shall be renumbered as sub-section (1) thereof, and—</p> <p>(a) in sub-section (1) as so renumbered, after the words “The State Government may”, the words “by notification in the Official Gazette,” shall be inserted;</p>

Sl. No. Short title

Amendments

(b) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

“(2) Every rule made under this section shall be laid, as soon as may be after it is made, before the State Legislature.”

3. The Designs Act, 1911
(2 of 1911).

In section 77, after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

4. The Co-operative Societies
Act, 1912 (2 of 1912).

In section 43, after sub-section (5), the following sub-section shall be inserted, namely:—

“(6) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.”

Sl. No.	Short title	Amendments
5.	The Destructive Insects and Pests Act, 1914 (2 of 1914).	<p>(1) Section 4D shall be renumbered as sub-section (1) thereof, and—</p> <p>(i) the proviso to sub-section (1) as so renumbered, shall be omitted;</p> <p>(ii) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—</p> <p>“(2) Every rule made by the Central Government under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”</p> <p>(2) In section 5,—</p> <p>(i) in sub-section (1), after the words “The State Government may”, the words “, by notification in the Official Gazette,” shall be inserted;</p> <p>(ii) after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>“(3) Every rule made by the State Government under</p>

Sl. No. Short title

Amendments

this section shall be laid, as soon as may be after it is made, before the State Legislature.”.

6. The Poisons Act, 1919
(12 of 1919).

In section 8, after sub-section (3), the following sub-sections shall be inserted, namely:—

“(4) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions afore-said, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

(5) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.”.

7. The Indian Securities
Act, 1920 (10 of 1920).

In section 24, after sub-section (4), the following sub-sections shall be inserted, namely:—

“(5) Every rule made by the Central Government under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more

Sl. No.	Short title	Amendments
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8. The Identification of Prisoners Act, 1920 (33 of 1920).

successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

(6) Every rule made by the State Government under this section shall be laid, as soon as may be after it is made, before the State Legislature."

In section 8,—

(i) in sub-section (1), after the words "The State Government may", the words "by notification in the Official Gazette," shall be inserted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every rule made under this section shall be laid, as soon as may be after it is made, before the State Legislature."

9. The Passport (Entry into India) Act, 1920 (34 of 1920).

In section 3, after sub-section (4), the following sub-section shall be inserted, namely:—

"(5) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or

Sl. No.	Short title	Amendments
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more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

10. The Indian Boilers Act, 1923 (5 of 1923).

(1) Section 28 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

"(2) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."

(2) In section 28A, in sub-section (2), for the words "in two successive sessions, and if before the expiry of

Sl. No. Short title

Amendments

the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

(3) Section 29 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

"(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature."

11. The Workmen's Compensation Act, 1923 (8 of 1923).

In section 32, after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every rule made under this section shall be laid, as soon as may be after it is made, before the State Legislature."

12. The Indian Soldiers (Litigation) Act, 1925 (4 of 1925).

Section 13 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

"(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect

Sl. No. Short title

Amendments

only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

13. The Indian Wireless Telegraphy Act, 1933 (17 of 1933).

In section 10, in sub-section (4), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

14. The Registration of Foreigners Act, 1939 (16 of 1939).

Section 3 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

"(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

Sl. No.	Short title	Amendments
15.	The Assam Rifles Act, 1941 (5 of 1941).	<p>Section 12 shall be renumbered as sub-section (1) thereof, and—</p> <p>(i) in sub-section (1) as so renumbered, after the words "The Central Government may," the words "by notification in the Official Gazette," shall be inserted;</p> <p>(ii) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—</p> <p>"(2) Every order and every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the order or rule, or both Houses agree that the order or rule should not be made, the order or rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order or rule."</p>
16.	The Weekly Holidays Act, 1942 (18 of 1942).	<p>In section 10, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>"(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature."</p>

Sl. No.	Short title	Amendments
17.	The Reciprocity Act, 1943. (9 of 1943).	<p>In section 6, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>“(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”.</p>
18.	The United Nations (Privileges and Immunities) Act, 1947 (46 of 1947).	<p>Section 4 shall be renumbered as sub-section (1) thereof, and—</p> <p>(i) in sub-section (1) as so renumbered, after the words “The Central Government may”, the words “, by notification in the Official Gazette,” shall be inserted;</p> <p>(ii) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—</p> <p>“(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive ses-</p>

Sl. No. Short title

Amendments

sions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

19. The Indian Nursing Council Act, 1947
(48 of 1947).

In section 16,—

(i) in sub-section (1), after the words "The Council may", the words ", by notification in the Official Gazette," shall be inserted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so,

Sl. No. Short title

Amendments

20. The Pharmacy Act, 1948
(8 of 1948).

however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”.

(1) In section 18,—

(i) in sub-section (1), after the words “with the approval of the Central Government,” the words “by notification in the Official Gazette,” shall be inserted;

(ii) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”.

(2) In section 46, after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) Every rule made by the State Government under this sec-

Sl. No. Short title

Amendments

21. The Rehabilitation Finance Administration Act, 1948 (12 of 1948).

Laying of rules and regulations before Parliament.

tion shall be laid, as soon as may be after it is made, before the State Legislature.”

After section 24, the following section shall be inserted, namely:—

“25. Every rule and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation or both Houses agree that the rule or regulation should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation.”

22. The Dentists Act, 1948 (16 of 1948).

(1) In section 20,—

(i) in sub-section (1), after the words “with the approval of the Central Government,” the words “by notification in the Official Gazette,” shall be inserted;

(ii) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in

Sl. No. Short title

Amendments

session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."

(2) In section 55, after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every rule made by the State Government under this section shall be laid, as soon as may be after it is made, before the State Legislature."

23. The Census Act, 1948
(37 of 1948).

In section 18,—

(i) in sub-section (1), after the words "The Central Government may", the words "by notification in the Official Gazette," shall be inserted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of

Sl. No. Short title

Amendments

- thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."
24. The Diplomatic and Consular Officers (Oaths and Fees) Act, 1948 (41 of 1948).
- In section 8, in sub-section (1), after the words "The Central Government may", the words ", by notification in the Official Gazette," shall be inserted.
25. The Payment of Taxes (Transfer of Property) Act, 1949 (22 of 1949).
- Section 8 shall be renumbered as sub-section (1) thereof, and—
- (i) in sub-section (1) as so renumbered, after the words "The Central Government may", the words ", by notification in the Official Gazette," shall be inserted;
- (ii) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—
- "(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately

Sl. No. Short title

Amendments

- following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."
26. The Central Reserve Police Force Act, 1949 (66 of 1949).
- In section 18, after sub-section (2), the following sub-section shall be inserted, namely:—
- "(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule, or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."
27. The Emblems and Names (Prevention of Improper Use) Act, 1950 (12 of 1950).
- Section 9 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—
- "(2) Every rule made under this Act shall be laid, as soon as

Sl. No. Short title

Amendments

28. The Air Force
Act, 1950
(45 of 1950).

Laying of rules
and regulations
before Parliament.

may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

After section 191, the following section shall be inserted, namely:—

"191A. Every rule and every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation or both Houses agree that the rule or regulation should not be made, the rule or regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation."

Sl. No. Short title	Amendments
<p>29. The Finance Commission (Miscellaneous Provisions) Act, 1951 (33 of 1951).</p>	<p>Section 7 shall be renumbered as sub-section (1) thereof, and—</p> <p>(i) in sub-section (1) as so renumbered, after the words "by rules made", the words "by notification in the Official Gazette," shall be inserted;</p> <p>(ii) after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—</p>
<p>30. The Representation of the People Act, 1951 (43 of 1951).</p> <p>Penalty for failure to observe procedure for voting.</p>	<p>"(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."</p> <p>(1) After section 132, the following section shall be inserted, namely:—</p> <p>"132A. If any elector to whom a ballot paper has been issued, refuses to observe the procedure prescribed for voting the ballot paper issued to him shall be liable for cancellation."</p> <p>(2) In section 169, in sub-section (3), for the words "in two successive sessions, and if, before the expiry of</p>

Sl. No. Short title	Amendments
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| <p>31. The Railway Companies
(Emergency Provisions)
Act, 1951
(51 of 1951).</p> | <p>the session in which it is so laid or the session immediately following, both Houses agree that the rule should be either modified or annulled", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made," shall be substituted.</p> <p>In section 19, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>"(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."</p> |
| <p>32. The State Financial
Corporations Act, 1951
(63 of 1951).</p> <p>Laying of rules
and regulations
before State
Legislature.</p> | <p>(1) In section 47, after the words "The State Government may", the words ", by notification in the Official Gazette," shall be inserted.</p> <p>(2) After section 48, the following section shall be inserted, namely:—</p> <p>"48A. Every rule made under section 47 and every regulation made under section 48 shall be laid, as soon as may be after it is</p> |

Sl. No. Short title

Amendments

Sl. No. Short title	Amendments
30. The Industries (Development and Regulation) Act, 1951 (65 of 1951).	<p>made, before the State Legislature.”</p> <p>In section 30, for sub-section (4), the following sub-section shall be substituted, namely:—</p> <p>“(4) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”</p>
34. The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952).	(1) After section 6C, the following section shall be inserted, namely:—
Laying of schemes before Parliament.	<p>“6D. Every scheme framed under section 5, section 6A and section 6C shall be laid, as soon as may be after it is framed, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the scheme, or both Houses agree that the scheme</p>

Sl. No.	Short title	Amendments
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should not be framed, the scheme shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that scheme."

(2) In section 7, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Every notification issued under sub-section (1) shall be laid, as soon as may be after it is issued, before each House of Parliament while it is in session, for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the notification, or both Houses agree that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification."

35. The Commissions of Inquiry Act, 1952
(60 of 1952).

In section 12,—

(a) in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted;

Sl. No.	Short title	Amendments
---------	-------------	------------

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Every rule made by the State Government under this section shall be laid, as soon as may be after it is made, before the State Legislature.”

36. The Reserve and Auxiliary Air Forces Act, 1952 (62 of 1952).

In section 34, for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

37. The Forward Contracts (Regulation) Act, 1952 (74 of 1952).

In section 28, after sub-section (2), the following sub-section shall be inserted, namely:—

“(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before

Sl. No. Short title

Amendments

the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

38. The Tea Act, 1953
(29 of 1953).

In section 50, after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) Every by-law made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the by-law or both Houses agree that the by-law should not be made, the by-law shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that by-law."

39. The Collection of Statistics Act, 1953
(32 of 1953).

In section 14, for sub-section (3), the following sub-sections shall be substituted, namely:—

"(3) Every rule made by the Central Government under this section shall be laid, as soon as may be after it is made, before

Sl. No. Short title

Amendments

each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

(4) Every rule made by the State Government under this section shall be laid, as soon as it is made, before the State Legislature."

40. The Coir Industry Act,
1953 (45 of 1953).

(1) In section 26, in sub-section (3), for the words "before the expiry of the session in which it is so laid or the successive sessions aforesaid", the words "before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

(2) In section 27, after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) Every by-law made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making

Sl. No. Short title	Amendments
---------------------	------------

<p>41. The Salt Cess Act, 1953 (49 of 1953).</p>	<p>any modification in the by-law or both Houses agree that the by-law should not be made, the by-law shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that by-law.”.</p> <p>In section 6, in sub-section (3), for the words “in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following”, the words “in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid,” shall be substituted.</p>
<p>42. The Wakf Act, 1954 (29 of 1954).</p> <p>Laying of rules and regulations before State Legislature.</p>	<p>(1) In section 8D, in sub-section (3), for the words “in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following”, the words “in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid,” shall be substituted.</p> <p>(2) After section 68, the following section shall be inserted, namely:—</p> <p>“68A. Every rule made under section 67 and every regulation made under section 68 shall be laid, as soon as may be after it is made, before the State Legislature.”.</p>
<p>43. The Spirituous Preparations (Inter-State Trade and Commerce) Control Act, 1955 (39 of 1955).</p>	<p>In section 3, after sub-section (3), the following sub-section shall be inserted, namely:—</p> <p>“(4) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of</p>

Sl. No. Short title	Amendments
---------------------	------------

thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

44. The Citizenship Act, 1955
(57 of 1955).

In section 18, for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

45. The Life Insurance
(Emergency Provisions)
Act, 1956 (9 of 1956).

In section 17, after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before

Sl. No. Short title

Amendments

each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

46. The All-India Institute of Medical Sciences Act, 1956 (25 of 1956).

(1) In section 28, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

(2) In section 29,—

(i) in sub-section (1), for the words "may, with the previous

Sl. No	Short title	Amendments
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approval of the Central Government", the words "with the previous approval of the Central Government, may, by notification in the Official Gazette" shall be substituted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."

47. The States Reorganisation Act, 1956 (37 of 1956).

In section 129, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if,

Sl. No.	Short title	Amendments
---------	-------------	------------

before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule, or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

48. The Bihar and West Bengal (Transfer of Territories) Act, 1956 (40 of 1956).

In section 52, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule, or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

49. The River Boards Act, 1956 (49 of 1956).

(1) In section 28, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period

Sl. No. Short title

Amendments

of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

(2) Section 29 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

“(2) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”

Sl. No. Short title

Amendments

50. The Lok Sahayak Sena Act, 1956 (53 of 1956).

In section 11, for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

51. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1956 (63 of 1956).

Section 7 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—

“(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however,

Sl. No. Short title

Amendments

- that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."
52. The Slum Areas (Improvement and Clearance) Act, 1956 (96 of 1956).
In section 40, in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session, or the successive sessions aforesaid" shall be substituted.
53. The Working Journalists (Fixation of Rates of Wages) Act, 1958 (29 of 1958).
In section 13, after sub-section (2), the following sub-section shall be inserted, namely:—
“(3) Every rule made under this Act, shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”
54. The Trade and Merchandise Marks Act, 1958 (43 of 1958).
Laying of rules before Parliament.
For section 134, the following section shall be substituted, namely:—
“134. Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of

Sl. No. Short title

Amendments

thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

55. The Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 (31 of 1959).

In section 10, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

56. The Rajasthan and Madhya Pradesh (Transfer of Territories) Act, 1959 (47 of 1959).

In section 17, in sub-section (2), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the

Sl. No. Short title

Amendments

- words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
57. The Haj Committee Act, 1959 (51 of 1959).
- (1) In section 17, in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
- (2) In section 18, after sub-section (3), the following sub-section shall be inserted, namely:—
- "(4) Every bye-law made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the bye-law or both Houses agree that the bye-law should not be made, the bye-law shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that bye-law."
58. The Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (56 of 1959).
- In section 54, in sub-section (2), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the

Sl. No.	Short title	Amendments
59.	The Geneva Conventions Act, 1960 (46 of 1960).	<p>words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p> <p>In section 19, for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p>
60.	The Bombay Reorganisation Act, 1960 (11 of 1960).	<p>In section 96, in sub-section (2), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p>
61.	The Motor Transport Workers Act, 1961 (27 of 1961).	<p>In section 40,—</p> <p>(i) in sub-section (1), after the words "previous publication", the words ", by notification in the Official Gazette," shall be inserted;</p> <p>(ii) after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>"(3) Every rule made by the State Government under this Act, shall be laid, as soon as it is made, before the State Legislature."</p>
62.	The Dadra and Nagar Haveli Act, 1961 (35 of 1961).	<p>In section 14, in sub-section (3), for the words "in two successive sessions, and if before the expiry of that session in which it is so laid or the session immediately following", the words "in two or more successive ses-</p>

Sl. No. Short title

Amendments

- sions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
63. The Voluntary Surrender of Salaries (Exemption from Taxation) Act, 1961 (46 of 1961).
- In section 4, in sub-section (2), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
64. The Institutes of Technology Act, 1961 (59 of 1961).
- In section 35,—
- (i) in sub-section (1), after the words "The Central Government may", the words "by notification in the Official Gazette," shall be inserted;
- (ii) after sub-section (2), the following sub-section shall be inserted, namely:—
- "(3) Every rule made by the Central Government under this Chapter shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however,

Sl. No.	Short title	Amendments
---------	-------------	------------

that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

63. The Atomic Energy Act, 1962 (33 of 1962).

In section 30, in sub-section (4), for the words "before the expiry of the session in which it is so laid", the words "before the expiry of the session immediately following the session" shall be substituted.

66. The Extradition Act, 1962 (34 of 1962).

In section 36, in sub-section (3), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

67. The Official Languages Act, 1963 (19 of 1963).

In section 8, in sub-section (2), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

68. The Taxation Laws (Continuation and Validation of Recovery Proceedings) Act, 1964 (11 of 1964).

In section 7,—

(i) in sub-section (1), after the words "The Central Government may", the words "by notification in the Official Gazette" shall be inserted;

(ii) in sub-section (2), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately fol-

Sl. No. Short title

Amendments

- lowing the session or the successive sessions aforesaid" shall be substituted.
69. The Industrial Development Bank of India Act, 1964 (18 of 1964).
- In section 37,—
- (i) in sub-section (1), for the words "may, with the previous approval of the Central Government", the words "with the previous approval of the Central Government, may, by notification in the Official Gazette," shall be substituted;
- (ii) after sub-section (3), the following sub-section shall be inserted, namely:—
- "(4) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."
70. The Punjab Reorganisation Act, 1966 (31 of 1966).
- In section 97, in sub-section (3), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the

Sl. No. Short title

Amendments

71. The Police Forces (Restriction of Rights) Act, 1966 (33 of 1966).

session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

In section 6, in sub-section (2), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

72. The Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 (51 of 1966).

(1) In section 31, in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

(2) In section 32,—

(i) in sub-section (1), for the words "may, with the previous approval of the Central Government", the words "with the previous approval of the Central Government, may, by notification in the Official Gazette," shall be substituted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(3) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in

Sl. No. Short title

Amendments

two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."

73. The Unlawful Activities (Prevention) Act, 1967 (37 of 1967).

In section 21, in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

74. The Bihar and Uttar Pradesh (Alteration of Boundaries) Act, 1968 (24 of 1968).

In section 36, in sub-section (2), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

75. The Andhra Pradesh and Mysore (Transfer of Territory) Act, 1968 (36 of 1968).

In section 19, in sub-section (2), for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.

Sl. No. Short title	Amendments
<p>76. The Border Security Force Act, 1968 (47 of 1968).</p>	<p>(1) In section 139, in sub-section (3) for the words "in two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p> <p>(2) In section 141, in sub-section (3), for the words "in two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p>
<p>77. The State Agricultural Credit Corporations Act, 1968 (60 of 1968).</p>	<p>(1) In section 46, in sub-section (3) for the words "in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p> <p>(2) In section 47,—</p> <p>(i) in sub-section (1), for the words "may, after consultation with the Reserve Bank", the words "after consultation with the Reserve Bank, may by notification in the Official Gazette" shall be substituted;</p> <p>(ii) after sub-section (3), the following sub-section shall be inserted, namely:—</p> <p>"(4) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in</p>

Sl. No. Short title

Amendments

- session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation, or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”
78. The Registration of Births and Deaths Act, 1969 (18 of 1969).
- In section 30, after sub-section (2), the following sub-section shall be inserted, namely:—
- “(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before the State Legislature.”
79. The Assam Reorganisation (Meghalaya) Act, 1969 (55 of 1969).
- In section 77, in sub-section (2), for the words “in two successive sessions, and, if before the expiry of the session in which it is so laid or the session immediately following”, the words “in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid” shall be substituted.
80. The Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970).
- In section 19, in sub-section (1), after the words “of the Central Government”, the words “by notification in the Official Gazette,” shall be inserted.
81. The Patents Act, 1970 (39 of 1970).
- In section 160, for the words “in two successive sessions, and if before the expiry of the session in which it is

Sl. No. Short title

Amendments

- so laid or in the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
82. The State of Himachal Pradesh Act, 1970 (53 of 1970). In section 54, in sub-section (2), for the words "in two successive sessions, and if, before the expiry of the sessions in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.
83. The General Insurance (Emergency Provisions) Act, 1971 (17 of 1971). In section 16, after sub-section (2), the following sub-section shall be inserted, namely:—
- "(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."
84. The Jayanti Shipping Company (Acquisition of Shares) Act, 1971 (83 of 1971). In section 16, in sub-section (2), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in

Sl. No. Short title	Amendments
85. The Coking Coal Mines (Emergency Provisions) Act, 1971 (64 of 1971).	<p>two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p> <p>In section 19, in sub-section (3), for the words "in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following", the words "in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid" shall be substituted.</p>
86. The Delhi Sikh Gurdwaras Act, 1971 (82 of 1971).	<p>In section 40, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>"(3) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."</p>
87. The Marine Products Export Development Authority Act, 1972 (13 of 1972).	<p>In section 34, after sub-section (4), the following sub-section shall be inserted, namely:—</p> <p>"(5) Every regulation made under this section shall be laid, as</p>

Sl. No. Short title

Amendments

- soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”.
88. The Diplomatic Relation (Vienna Convention) Act, 1972 (43 of 1972).
- In section 10, after the words “The Central Government may”, the words “by notification in the Official Gazette,” shall be inserted.
89. The General Insurance Business (Nationalisation) Act, 1972 (57 of 1972).
- For section 17, the following section shall be substituted, namely:—
- Laying of schemes and notifications before Parliament.
- “17. Every scheme framed under sub-section (1) of section 16 and every notification issued under sub-section (3) of that section shall be laid, as soon as may be after it is framed or issued, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the scheme or notification or both Houses agree that the scheme or notification should not be framed

Sl. No. Short title	Amendments
90. The Delhi Urban Art Commission Act, 1973 (1 of 1974).	<p>or issued, <u>the scheme or notification</u> shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that scheme or notification".</p> <p>Section 27 shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted, namely:—</p> <p>“(2) Every regulation, made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”</p>
91. The Prize Chits and Money Circulation Schemes (Banning) Act, 1978 (43 of 1978).	<p>In section 13, after sub-section (2), the following sub-section shall be inserted, namely:—</p> <p>“(3) Every rule made under this section shall be laid, as soon as may be after it is made, before the State Legislature.”</p>